

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
Through Physical Hearing / VC Mode (Hybrid)

ITEM No.18
C.P. (IB)No.199/BB/2022

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs.		
Mr. Ealumalai Narayan	...	Respondent

Order under Section 95(1) of IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional	:	Ms. Aishwarya
For the Respondent	:	None

ORDER

1. Heard the Ld. Counsel for the RP and none appeared for the Respondent.
2. The learned Counsel for the RP submits that the RP has filed her report in the Registry. It is noticed that the Registry has raised some objections to the report of the RP. Therefore, learned Counsel for the RP is directed to remove the objections raised by the Registry, within one week.
3. The learned Counsel for the RP is also directed to serve a copy of report of the RP to the Personal Guarantor. The Personal Guarantor is directed to file reply to the report of the RP, within a period of two weeks, after duly serving the copy on the other side.
4. List the case on **04.03.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Puja